

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VYSHNAVI SPICES LLP RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	VYSHNAVI SPICES LLP
2. Date of incorporation of corporate debtor	10.12.2018
3. Authority under which corporate debtor is incorporated / registered	Limited Liability Partnership firm
4. Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	LLPIN:AAM-2092
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 501, Viceroy Apartment Main Road Tadepalli, Guntur, Andhra Pradesh, India - 522501
6. Insolvency commencement date in respect of corporate debtor	06.06.2025
7. Estimated date of closure of Insolvency resolution process	03.12.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Venugopal Kasper IBBI/PA-001/IP/P-01661/2019-20/12580
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Vamshinivas, KPHB Phase-5, Beside Malaysian Township, Hyderabad-500085 kaspavenugopal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Venugopal Kasper, Global Insolvency Professionals Pvt Ltd, 717, Journalist Colony, Road No.2, Banjara Hills, Hyderabad 500034 cip.vyshnavispices@gmail.com
11. Last date for submission of claims	20.06.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VYSHNAVI SPICES LLP vide order No. CP(IB)/667/AMR/2024 on 06.06.2025. The creditors of VYSHNAVI SPICES LLP, are hereby called upon to submit their claims with proof on or before 20.06.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Date: 09.06.2025 Place: Hyderabad	
Name and Signature of Interim Resolution Professional Venugopal Kasper, IBBI/PA-001/IP/P-01661/2019-20/12580 AFA Valid Till 31.12.2025	

Monday | June 9, 2025



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